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Industrial Disputes (West Pakistan Amendment) Ordinance, 1967

5 of 1967

[07 June 1967]

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An Ordinance to amend the Industrial Disputes Ordinance, 1959, in its application to the Province of West Pakistan Preamble.-WHEREAS it is expedient further to amend the Industrial Disputes Ordinance, 1959 (LVI of 1959), in its application to the Province of West Pakistan, in the manner hereinafter appearing; AND WHEREAS the Provincial Assembly of WestPakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, in exercise of the powersconferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title :-

This Ordinance may be called the Industrial Disputes (West Pakistan Amendment) Ordinance, 1967.

2. Amendment Of Section 5 Of Ordinance Lvi Of 1959 :-

In the Industrial Disputes Ordinance, 1959 (LVI of 1959), in its application to the Province of West Pakistan, in section 5, in subsection (6) thereof, for the word "employees" the word "employers"

shall be substituted and shall be deemed to have been so substituted with effect from 5th November, 1966.